

J-12

THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 9014 of 2014

Chalti & ors. Appellants
V/s
M/s Chawla Cargo Movers & ors. Respondents

Respondent No. 1:

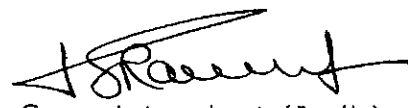
M/s Chawla Cargo Movers Resident of 167/7 M.
Road, Faridabad through its Prop/Partner.

Respondent No. 2:

Meena Chawla Wife of Ramesh Chawla, R/o B-32,
DDA D-15 Tanamaerts Vishai Enclave Rajauri
Garden, New Delhi (Owner of offending truck No.
HR-38D-0521).

Whereas it is proved to the satisfaction of this Court that
the above named respondent cannot be served in the ordinary manner,
notice is hereby issued this publication under Order 5 Rule 20 CPC against
him to appear in this Court on **10.09.2019(A)** personally or through
someone authorized by law to act for them/him or an Advocate of this Court
to defend the above noted case, failing which it will be heard and decided
ex-parte.

Given under my hand and the seal of this Court on
03rd Sep, 2019.


Superintendent (Judl.),
For Registrar (Judicial)
MB